COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

(Fourteenth Lok Sabha)

FOURTEENTH REPORT

(Presented on 30.11.2005)

I, the Chairman of the Committee on Private Members' Bills and Resolutions, having been authorised by the Committee to present the Report on their behalf, present this Fourteenth Report.

- 2. The Committee met on 28 November, 2005 for
 - I. Examination of five Constitution (Amendment) Bills under rule 294(1)(a) of the Rules of Procedure.
 - II. Classification and allocation of time for discussion of Bills under clauses (b) and (c) of rule 294(1) of the Rules of Procedure.
 - III. Reconsideration of classification of the Constitution (Scheduled Tribes) Order (Amendment) Bill, 2005 (Amendment of the Schedule) by Shri Kiren Rijiju, M.P.
 - IV. Allocation of time under rule 294(1)(e) of the Rules of Procedure to three Resolutions given notices of by Shrimati Minati Sen, Adv. P. Satheedevi and Shri Lognathan Ganesan, M.Ps.

Examination of Constitution (Amendment) Bills

- 3. The Committee examined the following five Constitution (Amendment) Bills:-
 - (1) The Constitution (Amendment) Bill, 2005 (Insertion of new article 262A) by Shri K.S. Rao, M.P.

The Bill seeks to amend the Constitution with a view to (i) bring all inter-State rivers under the jurisdiction of the Union Government (ii) inter-link all inter-State rivers in the country and (iii) constitute an Expert Committee for equitable distribution of Inter-State Rivers Water amongst States till such time inter-State rivers are linked.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

(2) The Constitution (Amendment) Bill, 2005 (Insertion of new article 51B) by Shri Mohan Singh, M.P.

The Bill seeks to amend the Constitution with a view to make it fundamental duty of every political party and candidate that votes are not sought in the name of any religion, religious symbol or by inciting religious feeling of the people in any election to the House of the People or Legislative Assembly of a State or Union territory or any local body.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

(3) The Constitution (Amendment) Bill, 2005 (Amendment of article 174) by Shri Mohan Singh, M.P.

The Bill seeks to amend the Constitution with a view to provide that there shall not be a gap of more than three months between two sessions of the State Legislatures, instead of six months as at present.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

(4) The Constitution (Amendment) Bill, 2005 (Amendment of article 158) by Shri Mohan Singh, M.P.

The Bill seeks to amend the Constitution with a view to provide that Governor shall not hold office of the Chancellor of any University or any institution of higher education.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

(5) The Constitution (Amendment) Bill, 2005 (Amendment of the Preamble) by Shri Yogi Aditya Nath, M.P.

The Bill seeks to amend the Constitution with a view to omit the words "Socialist Secular" from the Preamble.

After considering all aspects of the Bill, the Committee recommend that the member **may not be permitted** to move for leave to introduce the Bill.

Classification and allocation of time to Bills

- 4. The Committee considered classification and allocation of time in respect of thirteen Bills as shown in Appendices.
- 5. After considering all aspects of the Bills, the Committee recommend that eight Bills shown in Appendix-I be placed in category `A'. The Committee further recommend that the remaining five Bills shown in Appendix–II be placed in category `B'. The Committee also recommend allocation of time for each of the Bills as shown in column 5 of the Appendices I & II, respectively.

Reconsideration of classification of a Bill

6. The Committee then considered the request of Shri Kiren Rijiju to reconsider their earlier decision (*vide* Twelfth Report) regarding the classification of the Constitution (Scheduled Tribes) Order (Amendment) Bill, 2005 (Amendment of the Schedule) from category 'B' to category 'A'.

On reconsideration, the Committee decided to recommend that the Constitution (Scheduled Tribes) Order (Amendment) Bill, 2005 (Amendment of the Schedule) may be placed in category `A'.

Allocation of time to Resolutions

- 7. The Committee recommend allocation of time to three resolutions as follows:-
 - (i) Resolution by Shrimati Minati Sen regarding 2 hours steps to control drug addiction.
 - (ii) Resolution by Adv. P. Satheedevi regarding 2 hours need to strengthen Integrated Child Development Services.
 - (iii) Resolution by Shri Lognathan Ganesan 2 hours regarding framing of a national policy for reservation in favour of Scheduled Castes, Scheduled Tribes and Other Backward Classes in all professional institutions.

Recommendations

- 8. The Committee recommend that-
 - (i) Sarvashri K.S. Rao and Mohan Singh be permitted to move for leave to introduce their Constitution (Amendment) Bills;
 - (ii) Shri Yogi Aditya Nath may not be permitted to move for leave to introduce his Constitution (Amendment) Bill specified in sub-para (5) of paragraph 3 above;
 - (iii) the classification and allocation of time to thirteen Bills by the Committee, as shown in the Appendices, be agreed to by the House.
 - (iv) the reclassification of the Bill, as shown in paragraph 6, be agreed to by the House.
 - (v) the allocation of time to three resolutions as shown in paragraph 7 above, be agreed to by the House.

NEW DELHI;

28 November 2005

7 Agrahayana 1927 (Saka)

CHARNJIT SINGH ATWAL, Chairman, Committee on Private Members'

Committee on Private Members' Bills and Resolutions.

APPENDIX-I

(See para 5 of the Report) (List of Bills placed in category `A' and allocation of time)

Sl. No.	Name of the Bill and member-in-charge	Bill No.	Category recommended	Time recommended
1	2	3	4	5
(1)	The Inter-State River Water Regulatory Authority Bill, 2005 by Shri Mohan Singh, M.P.	121 of 20	05 A	2 hours
(2)	The Constitution (Amendment) Bill, 2005 (Amendment of the Seventh Schedule) by Ch. Lal Singh, M.P.	108 of 20	05 A	2 hours
(3)	The National Social Security Bill, 2005 by Shri Balasaheb Vikhe Patil, M.P.	119 of 20	05 A	2 hours
(4)	The Agricultural Insurance Scheme Bill, 2005 by Shri Balasaheb Vikhe Patil, M.P.	117 of 20	05 A	2 hours
(5)	The Health Insurance (For Persons Living Below Poverty Line) Bill, 2005 by Shri K.S. Rao, M.P.	112 of 20	05 A	2 hours
(6)	The Citizens (Identity Card) Bill, 2005 by Shri K.S. Rao, M.P.	114 of 20	05 A	2 hours
(7)	The Constitution (Amendment) Bill, 2005 (Amendment of the Eighth Schedule) by Shri C.K. Chandrappan, M.P.	107 of 20	05 A	2 hours
(8)	The Forest (Conservation) Amendment Bill, 2005 (Amendment of section 2) by Shri Bachi Singh Rawat, M.P.	111 of 20	05 A	2 hours

APPENDIX-II

(See para 5 of the Report) (List of Bills placed in category `B' and allocation of time)

Sl.	Name of the Bill and	Bill	Category	Time
No.	member-in-charge	No.	recommended	recommended
1	2	3	4	5
(1)	The Promotion of Small Family Bill, 2005 by Shri Balasaheb Vikhe Patil, M.P.	110 of 20	05 B	2 hours
(2)	The Constitution (Scheduled Castes) Order (Amendment) Bill, 2005 (<u>Amendment of paragraph 3, etc.</u>) by Shri C.K. Chandrappan, M.P.	120 of 20	05 B	2 hours
(3)	The Population Control Bill, 2005 by Shrimati Daggubati Purandeswari, M.P.	118 of 20	05 B	2 hours
(4)	The Constitution (Amendment) Bill, 2005 (Substitution of new article for article 48A) by Shrimati Daggubati Purandeswari, M.P.	105 of 20	05 B	2 hours
(5)	The Indian Penal Code (Amendment) Bill, 2005 (Amendment of section 375) by Shri C.K. Chandrappan, M.P.	113 of 20	05 B	2 hours